

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 204
IB-250/ND/2023
RA-22/2024

IN THE MATTER OF:

ICICI Prudential Real Estate AIF-1

...

Applicant

Versus

Golfgreen Infra Pvt. Ltd.

...

Respondent

Under Section: 7 of IBC, 2016

Order delivered on 24.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Varun Kalra

For the Respondent : Adv. Ben Thomas George

HYBRID HEARING (PHYSICAL & VC)

ORDER

RA-22/2024: The Ld. Counsel for the Corporate Debtor submitted that they are taking steps in due deference to the order dated 28.08.2023 and have already made the payment of Rs. 2,00,00,000/- (two crores) to the Financial Creditor. The Ld. Counsel for the Applicant submitted that he has no instructions regarding the payment stated to have been made by the CD to the FC. He may take instructions from his client and report the same on the next date of hearing.

List on 09.05.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)